

CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH, MUMBAI

R.P.No.61/2001 in OA.NO.133/2000

Dated this the 19<sup>th</sup> day of November 2001.

CORAM : Hon'ble Shri S.L.Jain, Member (J)

Laxman Chandrabhan Chandekar ...Applicant  
vs.  
Union of India & Ors. ...Respondents

ORDER BY CIRCULATION

{Per : Shri S.L.Jain, Member (J)}

This is an application under Rule 17 of the Central Administrative Tribunal (Procedure) Rules, 1987 for Review of the order passed in OA.NO.133/2000 on 21.8.2001.

2. I have carefully perused the grounds raised in Review Application. The application appears to be on ground of mistake or error apparent on the face of record. The underlying object of this provision is not to enable the Court/Tribunal to write a second judgement. A mere repetition of the old and considered arguments cannot create a good ground for review.

SJM -

.2/-

3. In the result, I do not find any merit in Review Application. It deserves to be dismissed and is dismissed accordingly. Suffice to say, it is an abuse of the process of the Tribunal. As such dismissed without notice to the other party by Circulation. No order as to costs.

*P.W.M.*  
(S.L.JAIN)

MEMBER (J)

*Mr.J. order/Judgment despatched*  
to Apr. respondent(s)  
on 31/12/01

*M*